

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri R. Krishnamoorthy, Member
3. Shri S. Jayaraman, Member
4. Shri V.S.Verma, Member

Petition No. 78/2007

In the matter of

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

And in the matter of

Vandana Vidyut Ltd., Raipur

Respondent

Following was present:

Shri R.V.Mathe, VVL

**ORDER
(DATE OF HEARING: 21.7.2009)**

M/s Vandana Vidyut Ltd., Raipur, were granted the licence for inter-State trading in electricity for Category `B`, subject to compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence) Regulations, 2004 (the trading licence regulations).

2. By order dated 13.2.2009, M/s Vandana Vidyut Ltd. were directed to submit latest by 10.3.2009, their Special Balance Sheet as on 31.12.2008 by virtue of powers under Regulation 11 of the trading licence regulations, which enjoins upon the licensees for inter-State trading in electricity to furnish such

information from time to time as may be required by the Commission to monitor the licensees` performance.

3. M/s Vandana Vidyut Ltd. had not submitted the Special Balance Sheet as on 31.12.2008. Nor did they file any reply to the said order dated 13.2.2009. Therefore, a notice dated 16.6.2009 was issued to M/s Vandana Vidyut Ltd. In the above notice dated 16.6.2009, M/s Vandana Vidyut Ltd. were directed to show cause as to why penalty under Section 142 of the Act be not imposed for contravention of the directions contained in the second order dated 13.2.2009 for non-supply of the Special Balance Sheet as on 31.12.2008. M/s Vandana Vidyut Ltd. were afforded time up to 17.7.2009 for showing cause. The matter was posted for hearing on 21.7.2009.

4. M/s Vandana Vidyut Ltd. under their affidavit dated 11.7.2009 have submitted the Special Balance Sheet as at 31.12.2008.

5. Based on facts available on record and narrated hereinabove, we are satisfied that the charge of the non-compliance of the trading licence regulations inasmuch as the balance sheet for the year 2007-08 had not been initially filed. However, taking a lenient view in the matter and for the fact that Special Balance Sheet as at 31.12.2008 has since been filed, we are not proceeding with imposition of penalty. M/s Vandana Vidyut Ltd. shall ensure that in future these regulations and the Commission`s specific directions are complied with in letter and spirit. Any instances of violation of the trading licence regulations in future will attract appropriate action in accordance with law.

